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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES

.....
NEW DELHI: THE 22.7.81.

NOTIFICATION
ITC ONE TAX

No.4105(F.No.398/22/81-ITCC): In pursuance of sub clause (iii) of Clause(44) of section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorised Shri B.Murmu being a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri B.Murmu takes over charge as Tax Recovery Officer.

Sd/-
(H. VENKATARAMAN)
DIRECTOR: GOVERNMENT OF INDIA.

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B. B. JAINKA
(B.B. JAINKA) 12/8/81

ASSISTANT DIRECTOR OF INSPECTION(ES&P).

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Compared by S.R.T.

* SHARMA *